

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP.NO. 13670/2010

in CRIMINAL APPEAL NO(s). 650 OF 2011

ABID Appellant (s)

VERSUS

STATE OF U.P. Respondent(s)

(With appln(s) for bail and office report)

Date: 25/04/2011 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Appellant(s) Mr. Aslam S.,Adv.
Mr. Ranbir Singh,Adv.
Mr. Sandeep Singh,Adv.
Mr. Harsh Surana,Adv.
Mr. Vishwa Pal Singh,Adv.

For Respondent(s) Mr. S.Markandeya,Sr.Adv.
Mr. Rajeev K.Dubey,Adv.
Mr. Kamalendra Mishra,Adv.

UPON hearing counsel the Court made the following
O R D E R

After hearing the learned counsel for the parties
we suspend the sentence of the appellant and direct
that he be released on bail to the satisfaction of the
Trial Court.

[SUMAN WADHWA]
COURT MASTER

[VINOD KULVI]
COURT MASTER